CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 569/TT/2026

Date: 18.11.2026

To

Shri Zafrul Hasan
Sr. General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for the assets "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II" scheme in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:-

2019-24 and 2024-29

a) The Commission had directed submission of detailed justification and supporting documents for the significant item-wise variation (Control Room & Office Building incl. HVAC, Structure for switchyard, Transformer, Misc. Civil Works, Control Relay & Protection Panel, Spares and Other Taxes & Duties). Provide item-wise justification and updated Form-5 for Asset-9, Asset-11 and Asset-17.
b) Submit the approved RCE-II with asset-wise apportionment and asset-wise justification of completion cost vs. award cost with update Form-5A for all the assets.
c) Provide details of asset wise & year-wise Liquidated Damages (LD) claimed and then added back in the instant Petition.

d) The CEA approval dated 28.12.2021 enclosed at Encl-3 is for a single-phase 500 MVA, 765/400/33 kV spare ICT for 765 kV ICT Banks-1 & 2 at Bhadla-II, and the approval for the 'R' phase unit of ICT-3 is dated 30.03.2023, i.e., after the COD of Asset-9 (04.10.2022). Clarify: (1) the project/asset under which the spare unit used in the 'R' phase is capitalised and recovered in tariff; (2) whether the cost of the 'R' phase unit of ICT-3 was included in the capital cost as on COD of Asset-9 though it was energised only after 30.03.2023; (3) the date on which the original 'R' phase unit was put in service and the spare.

e) Provide the asset-wise justification of variation in the ACE and Capital cost claimed as on COD in the instant Petition with the Order dated 5.2.2026 in Petition No. 326/TT/2022.

f) Provide update Form-5 for all the Assets.

g) Provide the reconciliation of Liability flow statements (LFS) with the ACE claimed in the instant Petition with respect to:

   a. Assets 1E, 9, 16A, 16G and 16H: The amounts have been shifted between years. Clarify the correct phasing.
   b. Assets 16D, 16E and 16F: Explain why unexecuted work of ₹5.40 lakh (16D) and ₹10.25 lakh each (16E and 16F), shown in the LFS for 2024-25, has instead been claimed as ACE in 2026-29. Also explain why their phasing differs from Asset-16C, even though the opening liability and year-wise discharge of all four bays are identical.
   c. Assets 18A, 18B and 18C: The unexecuted work in the LFS is shown one year later than the corresponding ACE claimed. For 2026-27 and 2027-28, the ACE claimed differs substantially from the LFS. Clarify the actual year of capitalisation.

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)